

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. (CAA)-80(ND)/2017
C. A. NO.

CORAM:

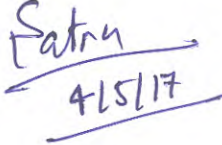
PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.05.2017**

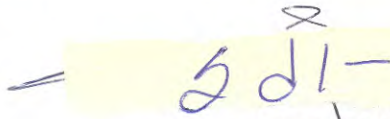
NAME OF THE COMPANY: M/s. Ala Financial Advisors Pvt. Ltd. AND m/s. Mair Securities Pvt. Ltd.

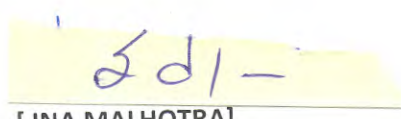
SECTION OF THE COMPANIES ACT: 230,231,232

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Sh. Manoj Kumar Gang	Advocate	Petitioner/ Applicant	
2.	Sh. Siddhantha Patra			

Order

This is the second motion filed by the petitioner. Notice be issued to the RD, ROC and OL.
Publication be also effected in the English and Hindi edition of the newspaper namely The
Business Standard, returnable on 19th July 2017.


[S.K. MOHAPATRA]
MEMBER [T]


[INA MALHOTRA]
MEMBER [J]

(Shipra Mittal)

Direction in CA 120/2017, allowing the same on 16.03.2017 has been wrongly recorded in the connected matter CP 133/16. The same stands scored off in red and is directed to be transposed as addendum to the order dated 16.03.2017 in this case. (CP 132/16)

Addendum

Ld. Counsel for the Respondent prays for disposal of the application CA No. 120/17 filed pursuant to his affidavit filed on 09.11.2016. Ld. Counsel for the Respondent wishes to place on record certain documents being emails, to rebut contentions of the petitioner. Keeping in view the nature of the application, this application is allowed. However, the Petitioner must be given an opportunity to repudiate of the same which may be done by filing an additional affidavit. CA No. 120/2017 stands allowed.

Sd/-

[S.K. MOHAPATRA]
MEMBER [T]

Sd/-

[INA MALHOTRA]
MEMBER [J]

(Shipra Mittal)